



**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 205**  
**(IB)-180/ND/2021**

**IN THE MATTER OF:**

**Satya Narain Garg & Ors.**

... **Applicant/Petitioner**

**Versus**

**M/s. Ferrous Townships Pvt Ltd.**

... **Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 22.07.2022**

**CORAM:**

**SHRI. DHARMINDER SINGH,  
HON'BLE MEMBER (J)**

**SHRI. L.N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

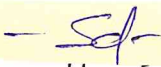
**For the Respondent : Mr. Pulkit Malhotra, Adv.**

**ORDER**

None appears for the Applicant. Despite repeated calls, no one has turned up. Even on the previous dates of hearing i.e., 25.04.2022 and 27.05.2022, no one appeared on behalf of the Applicant, which shows that the Applicant is not interested in pursuing the matter.

**Accordingly, the present petition IB-180/ND/2021 stands Dismissed for want of prosecution.**

Filed be consigned to the record room.

  
**(L.N. GUPTA)**  
**MEMBER (T)**

  
**(DHARMINDER SINGH)**  
**MEMBER (J)**